

Accordingly, he is left with 8 months and 23 days of service as on date. However, a different date of birth finds mention in certain documents. Recently, Gen. V.K. Singh has filed a Statutory Complaint in the matter.

Removal of encroachments near Air Force properties

3748. SHRIMATI SHOBHANA BHARTIA:

SHRI N.K. SINGH:

Will the Minister of DEFENCE be pleased to state:

(a) whether Government is aware that encroachments near the notified areas near Air Force properties are increasing;

(b) if so, whether the encroachments near the notified Air Force properties may result in heavy casualties;

(c) if so, whether in view of security of IAF stations, Government proposes to remove all such illegal encroachments; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) There are cases of encroachments near the notified areas near Air Force installations. Such encroachments are a safety and security hazard both for the Air Force installations and the people living in the encroached area.

(c) and (d) Action is taken by the Air Force authorities to get the encroachments removed in accordance with the provisions of Public Premises (Eviction of Unauthorized Occupants) Act, 1971. Where necessary, the matter is pursued in courts and also taken up with the appropriate State Government authorities.

Upgradation of arms used by MARCOS

3749. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of DEFENCE be pleased to state:

(a) whether there has been any proposal for upgrading arms and weapons used by the Marine Commandos (MARCOS), post 26/11, in line with the US SEAL;

(b) if so, the details thereof; and

(c) how much of this has been implemented?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Upgradation and induction of weapons and specialist equipment for the Marcos is an ongoing process in line with the best Special Forces necessary to maintain the required technological edge over the adversary.